

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 36321/2017

(Arising out of impugned final judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR & ANR.

Respondent(s)

(FOR ADMISSION and Interim Relief and
IA No.121807/2017-CONDONATION OF DELAY IN FILING and
IA No.121809/2017-EXEMPTION FROM FILING O.T.)

Date : 02-08-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Ajay Kumar Misra, Sr. Adv. (AAG)
Mr. Rajeev Kumar Dubey, Adv.
Mr. A. Mishra, Adv.
Mr. Kamalendra Mishra, AOR

For Respondent(s) Mr. Manoj Kumar Dwivedi, Adv.
Mr. Piyush Dwivedi, Adv.
Ms. Rashmi Rani, Adv.
Mr. Vipin Kumar, Adv.
Mr. Deepak Goel, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated on behalf of the petitioners-
State of Uttar Pradesh, list the matter after four weeks.

It is stated at the Bar that the first respondent has passed
away.

In view of above, learned counsel for the petitioners shall
also take steps to bring on record the legal representatives of the
deceased-respondent no.1.

Learned counsel who was appearing then for respondent no.1
shall furnish details of the legal representatives of the deceased-
first respondent.

(MAHABIR SINGH)
COURT MASTER

(NISHA TRIPATHI)
BRANCH OFFICER